

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CCP No. 328/99

IN

OA No. 1389/93

New Delhi: this the 21st day of MARCH, 2001.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN(A).

HON'BLE DR.A.VEDAVALLI, MEMBER(J).

Ms.Meera Mathur,
Welfare Officer/Case Worker,
Nari Niketan,
Jail Road,
New Delhi-64

.....Petitioner.

(By Advocate: Mrs.C.M.Chopra)

Versus

1. Delhi Administration,
through Shri Umesh Sehgal,
Chief Secretary,
Old Secretariat,
Delhi.

2. The Director,
Shri N.Divakar,
Department of Social Welfare,
Delhi Administration,
7 Lancers Road,
Timarpur,
Delhi.

3. Miss A.Madhayi,
Superintendent,
Nari Niketan,
Jail Road,
New Delhi-64

....Respondents.

(By Advocate: Shri Rajinder Pandita)

ORDER

S.R.Adige, VC(A):

Heard both sides on C.P.No. 328/99.

2. The Tribunal by its order dated 13.4.99 in
OA No. 1389/93 directed respondents to take a final
decision in the matter in accordance with rules and
instructions if not taken already, as expeditiously as
possible and preferably within 4 months from the
date of receipt of a copy of the order under intimation
to applicant.

3. Respondents have communicated their final

(33) 69

decision to applicant vide their letter dated 21.7.2000 (Annexure-B) which though beyond the 4 month period referred to above, cannot be reason enough to initiate contempt proceedings against them.

4. The correctness or otherwise of the final decision so taken cannot be adjudicated upon in a contempt proceeding as is clear from the Hon'ble Supreme Court's ruling in J.S.Parihar Vs. G.Duggar & Ors. JT 1996(9) SC 608.

5. Respondents' letter dated 21.7.2000 gives applicant a fresh cause of action which applicant may challenge separately in accordance with law, if so advised.

6. Giving leave to applicant as aforesaid the CP is dropped. Notice discharged.

A. Vedavalli

(DR.A.VEDAVALLI)
MEMBER (J)

S.R.Adige

(S.R.ADIGE)
VICE CHAIRMAN (A).

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